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False Claims of Travelling and Night Duty Allowances by Officials of Allahabad Division

1234 SHRI J. P. YADAV Will the Minister of RAILWAYS be pleased to refer to the answer to Starred Question No. 349 given in the Rajya Sabha on the 4 April 1972 and state—

(a) whether instructions issued to Northern Railway Administration on 3rd February, 1972 to initiate necessary action under the Railway Servants (Discipline and Appeal) Rules against the Ticket Checking Staff of Allahabad Division have been taken

(b) if so, the result thereof, and

(c) if the answer to part (a) above be in the negative, by when the action is likely to be taken

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes Sir

(b) and (c) In pursuance of the instructions issued to the Northern Railway Administration disciplinary action was initiated against 5 employees. Out of these 5 employees had been served with Memorandum for Minor penalty. In the case of remaining 4 employees have been served with Memorandum for Major penalty and enquiry under the Railway Servants (Discipline and Appeal) Rules is in progress.

Irregular Levy of Demurrage Charges

1235 SHRI J. P. YADAV Will the Minister of RAILWAYS be pleased to refer to the answer to Unstarred Question No. 120 given in the Rajya Sabha on 7th August 1972 and state—

(a) whether disciplinary action against five persons who were held responsible for various irregularities regarding levy of demurrage charges against goods handling contractor at Tundla has since been completed

(b) if so, the results thereof,

(c) whether demurrage charges were also raised against a Cooperative Society holding goods handling contract at Aligarh and on enquiry the same were not found to be due

(d) if so, whether any action has been taken against the staff found responsible and

(e) if not, the reasons therefor

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and (b) Not yet. Five persons namely S/Shree 1 R. D. Sharma Commercial Inspector, 2 A. D. Saxena Station Master, 3 P. P. Srivastava, Hd. Parcel Clerk, 4 S. C. Saraswat Hd. Coaching Clerk of Tundla and 5 P. C. Gupta Sr. Clerk Commercial Branch Allahabad were found responsible for irregular levy of demurrage charges at Tundla. Out of these five persons S/Shree P. P. Srivastava and A. D. Saxena have retired from railway service w.e.f. 31.3.72 and 14.12.72 respectively and hence the cases against them have been closed. Replies to the memorandum of charges served to Shri R. D. Sharma and Shri S. C. Saraswat are under consideration of the disciplinary authority. Shri P. C. Gupta is on unauthorised absence on and from 14.5.72 and action will be taken against him on his resumption of duty.

(c) Assistant Commercial Superintendent (JC) Allahabad made enquiries into the demurrage charges billed by staff against the Goods handling Society of Aligarh in June 1972 and the demurrage charges were found to have been correctly levied as per extant rules.

(d) and (e) Questions do not arise in view of the reply given to part (c) above.

Autonomous Corporation for the Utilization of Brahmaputra River Water

1236 SHRI GANESHAJI MALL Will the Minister of IRRIGATION AND POWER be pleased to state—

(a) whether the Central Government have given their approval for setting up an autonomous Corporation for the utilization of Brahmaputra river water and

(b) if so, the main features thereof?